

Before The Hon'ble National Green Tribunal Western Zone Bench, Pune

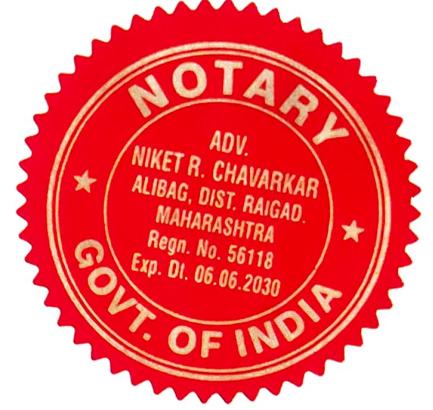
Original Application No. 36/2025 (WZ)

Samita Rajendra Patil

... Applicant

Versus

Jindal Steel Works Ltd, & Ors. ... Respondent



INDEX

Sr. No.	Details	Page No.
	Cover Page	1
	Affidavit Before the Hon'ble National Green Tribunal Western Zone Bench, Pune. Original Application No. 36/2025 (WZ)	2-4
	List of Exhibits	
A	Rang Forest Office Mangrove Cell - Site Visit Report.	5-17
B	Forest Surveyor, Mangrove Cell – Report.	18-19
C	Mangrove Expert, Mangrove Cell – Report.	20-22



BEFORE THE NATIONAL GREEN TRIBUNAL WEST ZONE BENCH, PUNE.

ORIGINAL APPLICATION No. 36 of 2025

Samita Rajendra Patil ...Applicant

Versus

Jindal Steel Works Ltd and others ...Respondents

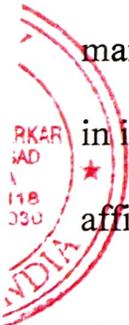
Affidavit On Behalf of Respondent No. 7 and 8

Additional Principal Chief Conservator of Forests, Mangrove Cell

I, Ms. Kanchan Pawar IFS, Divisional Forest Officer, Mangroves –Division South Konkan, having my office at Alibag, District Raigad do hereby solemnly affirm and state as follows:

1] I have been authorized by Respondent no.7 and 8 to file this affidavit I have acquainted myself with the record of, the subsequent events and the orders made in the above O.A. I am filing this affidavit on the basis of the records maintained in the ordinary course of work of my office. This Hon'ble Tribunal in its order dated 18.02.2026 has expressed certain concerns. I am confining this affidavit to those concerns.

2] By an order dated 20.6.2025 this Hon'ble Tribunal had constituted a Joint Committee to visit the site in question and verify ownership of the site as well as whether the Respondent no.1 was dumping Industrial Waste on the site. In compliance with that order, the Joint Committee was constituted and conducted a visit of the site and has also submitted its Report as mentioned in the order



dated 18.02.2026. I may be permitted to refer to the said Report when necessary.

3] The issues of concern appearing in the order dated 18.02.2026 are:

- (a) Whether corrective measures have been taken for rejuvenation (compensatory plantation) of mangroves in lieu of those that were permitted to be cut on 5 acres of the land of Respondent no. 1 ?
- (b) No details are given of the number mangroves that have been destroyed beyond the 5 hectares for which permission had been granted and how many mangroves are required to be rejuvenated / planted or whether the same is feasible (in view of the destruction being caused by dumping of industrial pyro-metallurgical slag). (paragraph 1)
- (c) Rejuvenation of mangroves and removal of the slag on the site in question. (paragraph 4)

4] As regards compensatory plantation of mangroves in place of those permitted to be felled by the Hon'ble High Court, I say and submit that the said order dated 15.2.2023 in Writ Petition no. 3409 of 2021 which permitted felling on 5 hectares also directed the plantation of mangrove saplings on forest land on the Mangrove Cell. Accordingly, 22,220 mangrove saplings were planted on 5 hectares at Village Waral, S. no. 1311 and this information was affirmed by the report dated 09.03.2025 of the Range Forest Officer Mangrove Cell, Alibag, a copy of which is at EXHIBIT-A hereto.

5] The Forest Surveyor, Mangrove Cell has by his report dated 10.3.2026 stated that mangroves have been destroyed over 17.081 hectares at the site subject of this O.A. A copy of that report is an **EXHIBIT-B** hereto.

6] The said site where destruction of mangroves by dumping slag on 17.081 hectares has occurred was inspected by the Mangroves Expert of the Mangroves Cell on 13/03/2026 and the said Mangroves Expert has by a report dated 16/03/2026 opined that plantation of mangroves on the said site would not be feasible. A copy of the said report is at **EXHIBIT-C**.

Affidavit

I, Ms. Kanchan Pawar IFS, Divisional Forest Officer, Mangroves –Division South Konkan, having my office at Alibag, District Raigad do hereby solemnly affirm and state on behalf of Respondent no.7 and 8 that the foregoing affidavit is based on the records maintained in the ordinary course of work of my office and which I believe to be correct.

Solemnly affirmed at Mumbai)

On this day of March 2026)


Kanchan Pawar IFS,
Divisional Forest Officer,
Mangroves –Division South Konkan
For Respondent no.7 and 8



BEFORE ME


ADV. NIKET R. CHAVARKAR
NOTARY, GOVT. OF INDIA
ALIBAG, DIST. RAIGAD
NOTED & REGISTERED
AT SR. NO.204..... OF 20 26
18 MAR 2026



महाराष्ट्र शासन

वनपरिक्षेत्र अधिकारी, कांदळवन कक्ष, अलिबाग-रायगड यांचे कार्यालय

मु. बामणोली(खडताळ पुल), अलिबाग रेवस रोड, पो. थळ, ता. अलिबाग, जि. रायगड- 402207

Email: rfoalibaugmangrovecell@gmail.com



विषय — काम पूर्ण केल्याचा अहवाल सादर करणेबाबत.
जा.क्र.अ/ कां.क/ Prism Johnson Ltd /1052/ सन 2025-26
अलिबाग दिनांक : 09/ 03/2025

प्रति,

मा.विभागीय वन अधिकारी
कांदळवन विभाग — दक्षिण कोकण
अलिबाग.

मार्फत — मा.सहा. वनसंरक्षक कांदळवन विभाग दक्षिण कोकण

संदर्भ : 1. मा. विभागीय वन अधिकारी, कांदळवन विभाग, दक्षिण कोकण यांचेकडील पत्र जा.क्र. दक्षिण कोकण/ रोपवन मंजूरी/451/ 2025-26 दि. 13.08.2025.

महोदया,

उपरोक्त विषयान्वये सन 2025-26 मध्ये Prism Johnson Ltd अंतर्गत मौजे वारळ सर्वे नं. 1311 क्षेत्र 5.00 हे. क्षेत्रामध्ये चर खोदणे व रोपवन लागवडीचे काम पूर्ण केले आहे. सहपत्रात फोटो सादर करित आहेत.

आपल्या माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.

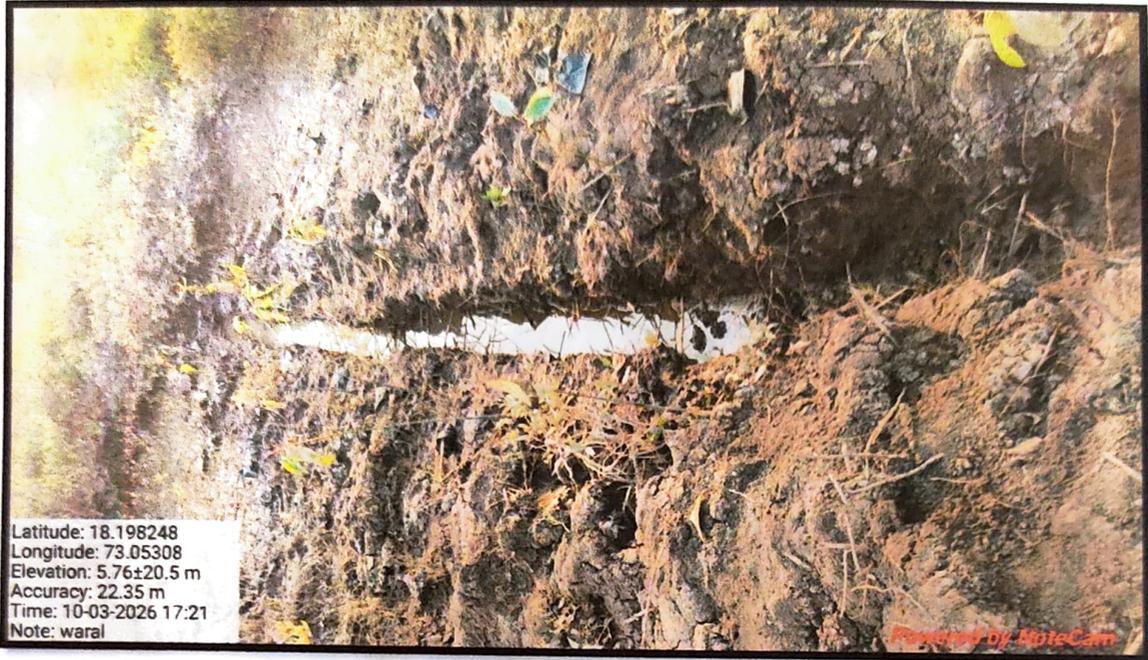
(कुलदिप भा. पाटकर)
वनपरिक्षेत्र अधिकारी,
कांदळवन अलिबाग

विभागीय वन अधिकारी, कांदळवन विभाग, दक्षिण कोकण, अलिबाग-रायगड	
आवक क्र.	2460
दिनांक :	9/3/25.
लेखापाल	विभागीय वन अधिकारी













दिनांक- १०/०३/२०२६

विषय:-Regarding visit of committee constitute of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA No- 36/2025.
Smita Rajendra Patil Vs Union of India & Ors.

संदर्भ :- मा.विभागीय वन अधिकारी, कांदळवन विभाग, दक्षिण कोकण यांच्या कार्यालयाचे पत्र जा. क्र-
ब/कां.वि.द. को/जमीन/नमीन/न्या. प्र/ / दिनांक- ०९/०३/२०२६

विषयांकीत प्रकरणी Hon'ble National Green Tribunal (WZ) Pune Bench in OA No- 36/2025.

Smita Rajendra Patil Vs Union of India & Ors. या न्यायालयीन प्रकरणाच्या अनुषंगाने मौजे खारदेवली, तालुका - पेण, जिल्हा- रायगड येथील नमूद सर्वे क्रमांकामध्ये MRSAC नागपूर यांचेकडील सन- २००५, IIST-तिरुवनंतपूरम,यांचेकडील सन- २०१८ व MRSAC नागपूर यांचेकडील सन- २०२२, या कालावधीतील कांदळवनदर्शक नकाशानुसार पडताळणी करून एकूण किती हेक्टर क्षेत्रावर Mangrove Destruction झालेले आहे याबाबतचा अहवाल सादर करण्याबाबत उपरोक्त संदर्भीय पत्राद्वारे निर्देशित करण्यात आलेले आहे.

त्याअनुषंगाने मोजणी कक्षाकडील सद्यस्थितीत उपलब्ध दस्तावेजांतील MRSAC नागपूर यांचेकडील सन- २००५, IIST-तिरुवनंतपूरम,यांचेकडील सन- २०१८ व MRSAC नागपूर यांचेकडील सन- २०२२, या कालावधीतील कांदळवनदर्शक नकाशानुसार पडताळणी करून एकूण किती हेक्टर क्षेत्रावर Mangrove Destruction झालेले आहे याबाबतचा तपशील खालीलप्रमाणे आहे:-

Total Mangroves Under Point.4 (Only in 2005 Data)

Survey/Gut Number	Area in Sqm	Area in Ha
35	385.45	0.04
Total	385.4489	0.0385

Total Mangroves Under Point.5 (As per 2005,2018 and 2022 Data

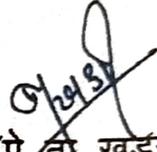
Survey/Gut Number	Area in Sqm	Area in Ha
26 (5 Parts)	16181.4766	1.6181
27	4906.7774	0.4907
28	8594.3036	0.8594
Total	29682.5576	2.9683

Total Mangroves Under Point.6 (As per 2018 and 2022 Data

Survey/Gut Number	Area in Sq.m	Area in Ha
29	9084.6898	0.9085
30	23990.5893	2.3991
31	8731.814	0.8732
32	12568.1435	1.2568
34	837.5614	0.0838
36	10812.4677	1.8125
37	5405.6268	0.5406
38	1853.3994	0.1853

(कृपया मागे पहा.)

39	2467.162	0.2467
40	8267.5263	0.8268
41	4092.138	0.4092
46	7808.5456	0.7809
55	3191.5477	0.3192
60	4025.7915	0.4026
62	5339.1214	0.5339
63	14221.0159	1.4221
65	18044.9446	1.8045
Total	140742.0848	14.0742
Grand Total (Point. 4+5+6)	170810.0913	17.081


(प्रे. तो. खडसे)

वनसर्वेक्षक, कांदळवन कक्ष, मुंबई

दिनांक: १६.०३.२०२६

स्थळपाहणी अहवाल

विषय: Regarding the visit of the committee constituted in compliance of directions by the Hon'ble National Green Tribunal (WZ) Pune Bench in OA No. 36/2025.

Samita Rajendra Patil Vs Union of India & Ors.

संदर्भ: १. मा. राष्ट्रीय हरित लवाद, पश्चिम प्रदेश पुणे, यांचेकडील दि. १८/०२/२०२६ रोजीचा आदेश

२. या कार्यालयातील पत्र जा. क्र. कक्ष-३/कोर्टकेस/२४०४/सन २०२५-२६, दि. ०५.०३.२०२६. रोजीचे पत्र

३. विभागीय वन अधिकारी, कांदळवन विभाग, दक्षिण कोकण यांचे कार्यालयातील पत्र जा. क्र. व./कां. वि. द. को./जमीन/न्या. प्र./१५२६/सन २०२५-२६ दि. ११.०३.२०२६ रोजीचे पत्र

विषयांकित प्रकरणी, अपर प्रधान मुख्य वनसंरक्षक यांनी दिलेल्या सूचनेनुसार दि. १३.०२.२०२६ रोजी मौजे खारदेवळी, ता. पेण जि. रायगड येथे लागवड होऊ शकते की नाही याची पाहणी श्रीमती. प्रियांका पाटील, सहाय्यक वनसंरक्षक, कांदळवन विभाग, दक्षिण कोकण, श्री. दीपक तळेले, वनपाल, कांदळवन विभाग, दक्षिण कोकण, श्रीमती. प्रांजली भगत, वन संरक्षक, कांदळवन विभाग, दक्षिण कोकण, यांच्या समवेत करणेत आली होती. त्या जागेचा स्थळ पाहणीचा तपशील खालीलप्रमाणे:

अ. क्र.	गावाचे नाव	जी. पी. एस नंबर	सर्वे क्रमांक	Total Mangrove Area as per (Ha) MRSAC 2005, IIST 2018, MRSAC 2022	अभिप्राय
१.	मौजे खारदेवळी	18.678318 73.049669	35, 26/1, 0 26/2, 26/3, 026/4, 026/5, 27, 28, 29, 30, 31, 32, 34, 36/ 1, 36/2, 37, 38, 39, 40/1, 41, 46/2, 55, 60, 62, 63, 65	17.081 Ha	सदर जागेवरती बांधकामासाठी लागणाऱ्या साहित्याचा मोठ्या प्रमाणात भराव असून त्यामध्ये लोखंडी सळई, सिमेंटचे ब्लॉक यांचा समावेश आहे. त्यामुळे सद्य स्थितिमध्ये प्रत्यक्ष जागेवर मातीची गुणवत्ता खूप खराब असून जागेवर कांदळवन रोपवन होऊ शकत नाही. तसेच भराव केल्यामुळे खाडीच्या पाण्याचा प्रवाह खंडित झाल्याचेही दिसून आले.

सदरची माहिती आपल्या माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर,
सोबत: पाहणी केलेल्या जागेची छायाचित्रे

आपली विश्वासू

Tilak
(डॉ. टी. एम. मुल्ला)

सहाय्यक संचालक - कांदळवन पारिस्थितीकी

